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CM-1127-CWP-2022 IN CWP-35054-2019

JASWINDER KAUR AND ANR VERSUS STATE OF PUNJAB
AND OTHERS

Present : Mr. Paramjit Batta, Addl. A.G., Punjab
for the applicant.

Mr. P.S.Sekhon, Advocate
for the non-applicant/petitioners.

1. The to be democratically elected office of the Sarpanch of the Gram Panchayat village Bhamme Kalan, Tehsil Sardulgarh, District Mansa, fell vacant in the month of December, 2018. However, till now and despite earlier orders being made by this Court, to ensure the forthwith holdings of elections, to the Office of Sarpanch (supra), the State of Punjab, has shown the utmost indolence and lethargy, in ensuring the democratic functioning of the Panchayat concerned, through its ensuring that through validly conducted elections, the Sarpanch of the Gram Panchayat concerned, becomes elected.

2. Be that as it may, though it appears that in the year subsequent to 2018, on account of eruption of pandemic, there may have been a good reason with the State of Punjab, to not hold elections to the office of Sarpanch of the Gram Panchayat concerned, but yet when the pandemic eased in the mid of the year 2021, yet even in the said year, no steps were taken by the State of Punjab, to ensure that the elections to the office of Sarpanch of the Gram Panchayat concerned rather become held.

3. However, since the learned State counsel assures that the schedule for the holding of elections to the office of Sarpanch of Gram Panchayat (supra), shall be announced within a period of three weeks from today. Therefore, believing the above said assurance given to this

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Court, this court disposes the present application with a firm direction upon the respondents to ensure that the elections to the office of Sarpanch of the Gram Panchayat concerned, are concluded within a period of two months from today.

4. Disposed of accordingly.

**(SURESHWAR THAKUR)
JUDGE**

**(KARAMJIT SINGH)
JUDGE**

13.01.2023

kavneet singh